

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:144

ANSWERED ON:07.03.2011

DISTRIBUTION OF NUTRIENTS

Bundela Shri Jeetendra Singh;Sinh Dr. Sanjay

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Government has conducted any study to review the current distribution system of nutrients through the Anganwadi Centres;

(b) if so, the details thereof;

(c) whether cases of alleged corruption/irregularities/blackmarketing have been reported in the distribution of nutrients under the Integrated Child Development Services (ICDS) in the recent past; and

(d) if so, the details thereof, State-wise alongwith the criteria for distribution of nutrient supplement from various sources?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT(SHRIMATI KRISHNA TIRATH)

(a)to (d): A Statement is laid on the Table of the House.

Statement referred to in reply to the Lok Sabha Starred Question No.144 for 07.03.2011 by Shri Jeetendra Singh Bundela and Shri Sanjay Singh regarding distribution of nutrients.

(a) to (d): The Government has not conducted any specific study to review the current distribution system of nutrients through the Anganwadi Centres. Integrated Child Development Services (ICDS) is a Centrally Sponsored Scheme. The implementation includes modalities of procurement, preparation and management/distribution of supplementary nutrition and rests with the respective States/UTs. Any complaint of corruption/irregularity, if received by the Government of India, is thus referred to the concerned States/UTs.

In the financial year 2010-11, total of 9 complaints have been received of which three (3) of them have been received recently in January-February 2011. These contain allegations regarding irregularities in management of Supplementary Nutrition Programme (SNP). All these have been forwarded to the State Governments for suitable action at their end and report. Reports from Rajasthan, Madhya Pradesh and Maharashtra have been received already. The status of complaints and their details are at Annex I.

Under the Scheme, children below six years of age and pregnant and lactating mothers are provided Supplementary Nutrition, in accordance with guidelines issued by Government of India on 24.02.2009 and endorsed by the Hon'ble Supreme Court vide its Order dated 22.04.2009. The provision of SNP prescribed for various categories of beneficiaries is at Annex II.